

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF **ROXINA REAL ESTATE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROXINA REAL ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	November 17, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70102MH2008PTC188239
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. office address: 112-122, Hira Bhavan, Rajaram Mohan Roy RD, Prarthana Samaj Mumbai Mumbai City MH 400004 IN
6.	Insolvency commencement date in respect of corporate debtor	February 03, 2023 , date of pronouncement by Hon'ble NCLT, Mumbai. (The said Hon'ble NCLT order was received on February 03, 2023)
7.	Estimated date of closure of insolvency resolution process	August 02, 2023; being 180 th day from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Udayraj Patwardhan Reg. No.: IBBI/IPA-001/IP-P00024/2016-17/10057 Validity of authorisation for assignment: January 02, 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Naman Midtown, B Wing, 1106, 11th Floor, Behind Kamgar Kala Kendra, Senapati Bapat Marg, Elphinstone West, Mumbai City, Maharashtra, 400013. Reg. Email Id: ca.udayraj@viajare.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in point no. 9 Process specific email id: cirproxina@gmail.com
11.	Last date for submission of claims	February 17, 2023; being the 14 th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Class- Allotees under Real Estate Projects
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Ms. Sudha P. Navandar (Reg No. 1BBI/IPA-001/IP-PO0451/2017-18/10794) 2. Mr. Rajendra M. Ganatra (Reg No. IBBI/IPA-003/IP-N00049/2017-18/10363) 3. Mr. Manish M. Jaju (Reg No. IBBI/IPA-001/IP-P00034/2016-17/10087)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical address same as in point no. 9 (b) The profiles of the authorized representative detailed in point no. 13 above are available at- https://drive.google.com/drive/folders/1yd_8-UPdPLP8ggPWUJEHXX2wt9HnOTrXg?usp=share_link Physical address same as in point no. 9

- Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - V) has ordered the commencement of a corporate insolvency resolution process of Roxina Real Estate Private Limited vide order no. C.P.(IB) /848/MB/2021 dated February 03, 2023.
- The creditors of Roxina Real Estate Private Limited, are hereby called upon to submit their claims with proof on or before February 17, 2023, to the Interim Resolution Professional at the address mentioned against entry No.10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
- **Submission of false or misleading proofs of claim shall attract penalties.**

Date: February 04, 2023
Place: Mumbai

Mr. Udayraj Patwardhan
Interim Resolution Professional
Reg No.: IBBI/IPA-001/IP-P00024/2016-17/10057
In the matter of Roxina Real Estate Private Limited
Authorisation for Assignment("AFA"): AA1/10057/02/020124/105347
AFA validity: January 02, 2024